
(2021) 08 SEBI CK 0154

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 114, 115 Of 2021, Appeal No. 82 Of 2021

R. K. Commodities Services Private Limited

APPELLANT

Vs

National Commodity & Derivatives Exchange Limited

RESPONDENT

Date of Decision : 25-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0154

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : J P Pathak, Shailendra Verma, Navdeep Varshneya, Manish Chhangani, Ravishekhar Pandey, Prerna Sharma

Final Decision : Allowed Of/Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. An application has been filed by the appellant for withdrawal of the appeal. The application is allowed. The appeal is dismissed as withdrawn. All

misc. applications are accordingly disposed of.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.